

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 17420 - JK (LD) of 2025
DATED: - 20 - 11 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 20.11.2025

No:-LAW-OIC/11/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Annexure to the Government Order No. 17420 - JK (LD) of 2025 dated 20.11.2025.

S. No.	Title of the Case	OIC
1	WP(C) No. 2736/2025 titled Janak Raj and others Vs. Union of India and others.	Smt. Eisha Kapoor, Asstt. Labour Procurement Officer
2	FIR No. 167/2014 of P/S Udhampur U/S 8/20 NDPS Act titled State through P/S Udhampur Vs Riyaz Ahmed.	Sh. Parladh Kumar, DySP Hqrs, Udhampur
3	FIR No. 140/2006 of P/S Doda U/S 420/467/468/471 RPC titled State through SHO P/S Doda Vs Ghulam Rasool.	Sh. Ajay Anand DySP Hqrs, Doda
4	FIR No. 02/2025 u/s 8/21 NDPS Act, P/S Pantha Chowk, case titled UT of J&K V/S Furqan Majeed khan and Anr.	Sh. Zuhaib Hassan, SDPO P/S Pantha Chowk

Devsingh

Jm